

with the provisions of the statutes governing the banks, information relating to individual constituents of the banks cannot be divulged and hence the date from which the loans given by the banks are outstanding against individual sick units cannot be disclosed.

**Excise duty to be released from Messrs. Iodine Carbide Ltd.**

2349. SHRI RAM BHAGAT "PASWAN": Will the Minister of FINANCE be pleased to state;

(a) whether it is a fact that a huge amount of excise duty has been realised from Messrs. Union Carbide Limited; and

(b) if so, the details of each scheme cause notice issued to M/s. Union Carbide Limited during the last three years, and the details of the excise duty to be realised?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA): (a) and (b) The information is being collected and will be laid on the Table of the House. Excise duty due from HINDALCO

**Indian Aluminium Company Limited.**

2350. SHRI LADLI MOHAN NIGAM: Will the Minister of FINANCE be pleased to

HINDALCO and Indian Aluminium Company Limited, the large houses producing aluminium, have been paying Central excise duties separately from 1979 to 1983; if so, the respective figures, separately;

(b) from these two companies; and

(c) what steps have been taken by Government to recover the same and results thereof.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA): (a) to (c) The information is being collected and will be on the Table of the House.

**Appointment of Full-time Directors by Public Financial Institutions in assisted concerns**

2351. SHRI LADLI MOHAN NIGAM: Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 893 given in the Rajya Sabha on the 22nd November, 1983 and state:

(a) whether Government propose to appoint full-time directors on behalf of all-India financial institutions in the various assisted concerns;

(b) if not, what are the reasons therefor; and

(c) whether there is any such assisted concern where at present the financial institutions have appointed a full-time director and if so, the details thereof and the name of the director and the concern?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI IANARDHANA POOJARY): (a) No, Sir.

(b) The financial institutions are required to appoint their nominees on the Board of assisted concerns in terms of the guidelines issued by the Government. The power to appoint such directors is derived by the institutions through the covenants relating to sanction of financial assistance. Hence the Government does not appoint nominee directors on the Board of industrial concerns on behalf of the financial institutions.

(c) In a few cases the financial institutions have appointed their nominees on the Board of assisted companies as full time directors. According to information readily available and relating to the Industrial Development Bank of India (IDBI), Shri R. L. Prabhu, a nominee director on the Board of M/s. Binny Ltd., was appointed in June, 1981 as Director-in-charge when IDBI and State Bank of India granted substantial rehabilitation assistance to the Company. Shri